GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2774
ANSWERED ON:07.12.2009
BAN ON CHILD LABOUR
Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Patel Shri R.K. Singh;Singh Shri Pashupati Nath

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Union Government has sought support from State Governments and Non-Governmental Organisations (NGOs) in enforcing the ban on employment of children especially domestic servants and labourers in eateries including tribal and scheduled caste dominated areas of the country;
- (b) if so, the response of the State Governments and the NGOs thereto;
- (c) the funds allocated and released by the Union Government to NGOs during each of the last three years and the current year, Statewise and scheme/project-wise;
- (d) the extent of success achieved by the State Governments and NGOs during the said period, State-wise and year-wise;
- (e) whether the Union Government has received any complaint regarding poor performance and misuse of funds by State Governments and NGOs;
- (f) if so, the details thereof, State-wise and NGO-wise; and
- (g) the action taken/proposed to be taken by the Union Government in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

- (a) & (b): Yes,Madam.Government has prohibited employment of children as domestic servants and in dhabas, hotels, eateries etc., with effect from 10.10.2006. As State Governments are the appropriate authorities for implementation of the Child Labour (Prohibition & Regulation) Act, 1986 in their respective areas, they were advised to take all appropriate measures for the effective enforcement of this ban. Government of India has also held consultations with the State Governments, NGOs and other stakeholders at Zonal level all over the country for creating awareness generation and for developing State Action plan for effective enforcement of the ban and rehabilitation of children withdrawn from these occupations.
- (c) & (d): Government is implementing the Scheme of Grants-in-aid to Voluntary Organisations for taking up action oriented programmes. Details of Grants released to NGOs during last three years under the scheme are at Annexure.
- (e) to (g): Complaints if any, received in the Ministry are forwarded to the respective State Governments for taking necessary action against the NGOs.